

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Customs Appeal No. 51765 /2015

[Arising out of Order-in-Appeal Nos. 01-02(SLM)CUS/JPR/2015
dated 4.2.2015, passed by the Commissioner of Central Excise
(Appeals), Jaipur]

M/s. Udaipur Surgical (P) Ltd.

Appellant

Vs.

**Commissioner of Central Excise
& ST, Jaipur**

Respondent

Appearance:

None for the Appellants-assessee

Shri Govind Dixit, AR for the Respondent- Revenue

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 02.08.2017

FINAL ORDER NO. 55727/2017

Per: Justice (Dr.) Satish Chandra:

The appeal was dismissed on 09.01.2017 for non-prosecution.

On ROA application, after hearing both the parties, the said order was
recalled on 26.7.2017 and appeal was listed for today for final hearing.

2. Today even after revised list, none is present nor is there any adjournment application is available on record. In view of this, it appears that appellant is not interested to pursue the case. Accordingly, the appeal is again dismissed for non-prosecution.

(Dictated and pronounced in the open Court)

(V. Padmanabhan)
Member (Technical)

ss

(Justice (Dr.) Satish Chandra)
President